

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 2

IA-3234/ND/2021 in(IB)-1329/ND/2018

IN THE MATTER OF:

Magicrete Building Solutions Pvt. Ltd.	...	Applicant
Vs.		
M/s JD Contracts Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 29.07.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Virender Tarun, Adv.
For the IRP : Mr. Vivek Sharma, IRP

ORDER

IA-3234/ND/2021

Application filed by the IRP under Section 12A of Insolvency & Bankruptcy Code, 2016 seeking withdrawal of IB application No. (IB)-1329/ND/2018. Learned Counsel states that the parties have entered into settlement which was duly executed on 21.07.2021. Form 'FA' being consent of the applicant is also annexed with the application. Learned Counsel further states that fees of IRP has already been paid and nothing is due. In view of the submission made, we allow the application, thereby allow the withdrawal of IB application No. (IB)-1329/ND/2018 which stands disposed of.

IRP is directed to hand over the documents or assets, if received any from the Corporate Debtor to the management of the Corporate Debtor within three days and Corporate Debtor is free from the rigours of CIRP. IA-3234/ND/2021 stands allowed and disposed of.

(IB)-1329/ND/2018 stands withdrawn and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

